

PART III

GOVERNMENT OF PUNJAB

**DEPARTMENT OF EXCISE AND TAXATION
(EXCISE AND TAXATION-II BRANCH)**

NOTIFICATION

The 30th March, 2016

No. G.S.R.23/P.A.1/1914/Ss. 5 and 24/ Amd. (42)/2016-In exercise of the powers conferred by section 5 read with section 24 of the Punjab Excise Act, 1914 (Punjab Act No. 1 of 1914), and all other powers enabling him in this behalf, the Governor of Punjab is pleased to make the following Orders, further to amend the Punjab Intoxicants License and Sales Orders, 1956, namely :-

ORDERS

1. (1) These Orders may be called the Punjab Intoxicants License and Sales (Amendment) Orders, 2016.
(2) They shall come into force on and with effect from the first day of April, 2016.
2. In the Punjab Intoxicants License and Sales Orders, 1956, in order 2, in clause (h), for the figures and sign "2016-17", the figures and sign "2017-18" shall be substituted.

D.P. REDDY,

Additional Chief Secretary (Taxation),
Government of Punjab,
Department of Excise and Taxation.